

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION NO. 1697
TO BE ANSWERED ON WEDNESDAY, THE 9TH DECEMBER, 2015**

SANITATION EQUIPMENTS

1697. SHRI ARJUN MEGHWAL:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether certain major equipment is required for connecting sections of society with cleanliness drive;**
- (b) if so, the equipment required for continuous sanitation;**
- (c) whether various procedural hurdles are being faced despite the fact that purchase of equipment is permissible under MPLAD scheme;**
- (d) if so, the details thereof and the reasons therefor;**
- (e) whether the Government is issuing any guidelines to the State Governments to remove such procedural hurdles; and**
- (f) if so, the details thereof?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE FOR MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE FOR MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (Dr.) V.K. SINGH (Retd.)]

(a): No, Madam.

(b): Does not arise.

(c) & (d): Members of Parliament Local Area Development Scheme (MPLADS) is for development works and creation of durable community assets.

Purchase of vehicles, including earth movers, and equipment meant for drinking water and sanitation purposes belonging to Central, State, Union Territory and Local Self Governments are allowed under para 6 of Annexure II-A of the Guidelines on MPLADS.

MPLADS works at the field level are implemented by the District Authorities.

Incidence of implementational problems from time to time and their resolution etc. is a continuous process at the field level in respect of execution of all the various types of works under the MPLADS. Information thereon is not centrally maintained.

(e): No, Madam.

(f): Does not arise.
